204

12.01 hrs.

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PAPERS LAID ON THE TABLE
NOTIFICATIONS UNDER SUPREME COURT
JUDGES (CONDITIONS OF SERVICE) ACT,
1958

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SAROJINI MAHISHI): On behalf of Shri H. R. Gokhale, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958:—

- (i) The Supreme Court Judges (Travelling 'Allowance) Second Amendment Rules, 1974, published in Notification No. G.S.R. 1365 in Gazette of India, dated the 28th December, 1974.
- (ii) The Supreme Court Judges (Amendment) Rules, 1974, published in Notification No. G.S.R. 1366 in Gazette of India, dated the 28th December, 1974.

[Placed in Library. See No. LT-8991/75].

REPORT (1969) OF TARIFF COMMISSION ON FAIR SELLING PRICES OF AUTOMO-BILES AND A STATEMENT

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): I beg to lay on the Table:

(1) A copy of the Hindi version of the Report (1969) of the Tariff Commission on the fixation of fair selling prices of Automobiles—Standard

- Herald Passenger cars 4— Door Model under sub-section (2) of section 16 of the Tariff Commission Act, 1951.
- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Report earlier.

[Placed in Library. See No. LT-8992/75].

ORDERS UNDER DELIMITATION ACT, 1972

DR. SAROJINI MAHISHI: I beg to lay on the Table:

- (1) A copy each of the following Orders (Hindi and English versions) of the Delimitation Commission under sub-section (3) of section 10 of the Delimitation Act, 1972:—
  - (i) Order No. 27 of the Delimitation Commission in respect of the State of Gujarat, published in Notification No. S.O. 639(E) in Gazette of India, dated the 8th November, 1974.
  - (ii) Order No. 28 of the Delimitation Commission in respect of the State of Haryana, published in Notification No. S.O. 685(E) in Gazette of India, dated the 2nd December, 1974.
  - (iii) Order No. 29 of the Delimitation Commission in respect of the State of Madhya Pradesh, published in Notification No. S.O. 701(E) in Gazette of India, dated the 7th December, 1974.
  - (iv) Order No. 31 of the Delimitation Commission in respect of the State of Tamil Nadu, published in

Notification No. S.O. 2(E) in Gazette of India dated the 1st January, 1975.

- (v) Order No. 32 of the Delimitation Commission in respect of the State of Andhra Pradesh, published in Notification No. S.O. 1(E) in Gazette of India dated the 1st January, 1975.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) and (ii) above.

[Placed in Library. See No. LT-8993/75].

RAILWAYS RED TARIFF (1ST AMDT.) RULES, 1974

THE MINISTER OF STATE IN THE MNISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): I beg to lay on the Table a copy of the Railways Red Tariff (First Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 195 in Gazette of India dated the 8th February, 1975, issued under section 47 of the Indian' Railways Act, 1890. [Placed in Library. See No. LT-8994/75].

NOTIFICATIONS UNDER COMPANIES ACT, 1956 AND A DRAFT CONSTITUTION

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table—

- (1) A copy each of the following Notifications under sub-section (3) of section 642 of the Companies Act, 1956:
  - (i) The Cost Accounting Records (Infant Milk Foods)

Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 701(E) in Gazette of India dated the 27th December, 1974.

- (ii) G.S.R. 50(E) published in Gazette of India dated the 14th February, 1975 containing corrigendum to Notification No. G.S.R. 701(E) dated the 27th December, 1974.
- (2) A copy of the draft notification (Hindi and English versions) proposed to be issued under sub-section (1) of section 620 of the Companies Act, 1956, under sub-section (2) of section 620 of the said Act.

[Placed in Library. See No. LT-8995/75].

12.04 hrs.

## BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Yesterday's statement by the Prime Minister on Jammu & Kashmir will be taken up for discussion on Monday, March 3, 1975. The discussion will be on a government motion.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, my motion regarding discussion on Mauruti, which has been admitted by your goodself as in order, may also be taken up next week.

MR. SPEAKER: I do not find any treatment for this gentleman. I have to consult some specialist.